



2026:AHC:44569

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7821 of 2026

Seema

.....Petitioner(s)

Versus

State Of U.P. And 12 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Deepak Prajapati, Suresh Kumar Maurya
Counsel for Respondent(s)	: Ashish Bajpayee, C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order /her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Magistrate, Lalgang, Azamgarh to decide Case No. 1901 of 2025 (Computerized Case No. T202515060101901) (Anil Kumar Vs. Shriwant Kumar) filed u/s 116 of U.P. Revenue Code, 2006, expeditiously.
4. The matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Lalgang, Azamgarh to decide Case No. 1901 of 2025, to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of three months from the date of production of certified copy before the respondent No. 2 but without granting unnecessary adjournment unless there is no legal impediment.
6. It is made clear that this Court has not adjudicated the matter on merits.

7. This order has been passed in the presence of Sri Ashish Bajpayee, learned counsel for the respondent no. 4.

(Prakash Padia,J.)

February 25, 2026
Vibha Singh